

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SWrit Petition(Civil) No.645/2022

INDIAN MEDICAL ASSOCIATION &amp; ANR.

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

(FOR ADMISSION)

Date : 23-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MS. JUSTICE HIMA KOHLI  
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. Prabhas Bajaj, Adv.  
Mr. Ankit Roy, Adv.  
Mr. Ajay Sabharwal, Adv.  
Mr. Amarjeet Singh, AOR

For Respondent(s)

Mr. Tushar Mehta, SG

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned counsel appearing for the petitioners and carefully perused the material available on record.
2. Issue notice.
3. Dasti service, in addition, is permitted.
4. Mr. Tushar Mehta, learned Solicitor General accepts and waives formal notice on behalf of the Union of India.
5. The Registry is directed to list this matter after service is complete on the respondents.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS(R.S. NARAYANAN)  
COURT MASTER (NSH)